

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.164/98

Tuesday, this the 3rd day of February, 1998.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

HON'BLE MR SK GHOSAL, ADMINISTRATIVE MEMBER

GL Ajithkumar,
S/o V Gopalakrishnan Nair,
Ampadi, Near Victory High School,
Nemon.P.O.
Trivandrum-20.

- Applicant

By Advocate Mr MR Rajendran Nair

Vs

1. The Chief Postmaster General,
Kerala Circle,
Trivandrum.

2. Senior Superintendent,
Railway Mail Service,
Trivandrum Division,
Trivandrum-695 003.

- Respondents

By Advocate Mr S Radhakrishnan, ACGSC

The application having been heard on 3.2.98 the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

The applicant was selected as a short duty Sorting Assistant in the Railway Mail Service in 1984; he was imparted training and was posted as short duty Sorting Assistant by order dated 14.5.84 A-3. He has rendered service for some time and thereafter he continued his education. His name, according to the applicant, still continues in the list. His grievance is that while persons

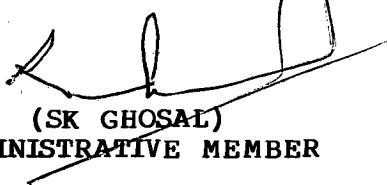
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who are junior to him were regularly appointed as Sorting Assistant, his case for such regular appointment has not yet been considered by the respondents. Pointing out this grievance, the applicant made a representation to the Chief Post Master General on 9.12.96 and followed it up with a reminder on 28.7.97. As the matter still stands as it was, the applicant has filed this application for a declaration that he is entitled to be appointed as Sorting Assistant pursuant to the selection and to direct the respondents to consider him for appointment as Sorting Assistant with effect from the date of appointment of the person placed next below him in the select panel. He has prayed alternatively for a direction to the respondents to consider and pass a speaking order on A-4 and A-5 representations.

2. When the application came up for hearing, learned counsel for respondents states that the respondents have no objection in granting the alternative relief as prayed for in this O.A. Counsel for the applicant also states that the application may be disposed of with appropriate direction in regards to the alternative relief.

3. In the light of what is stated above, we dispose of this application with a direction to the first respondent to consider the representations made by the applicant A-4 and A-5 and to give the applicant a speaking order within a period of two months from the date of receipt of a copy of this order. No costs.

Dated, 3rd February, 1998.


(SK GHOSAL)
ADMINISTRATIVE MEMBER


(AV HARIDASAN)
VICE CHAIRMAN

LIST OF ANNEXURES

1. Annexure A3: Memo No. B38(a)/TSDS dated 14.5.84 issued by the 2nd respondent to the applicant.
2. Annexure A4: Representation dated 9.12.96 submitted by the applicant to the 1st respondent.
3. Annexure A5: Representation dated 28.7.97 submitted by the applicant to the 1st respondent.

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